

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.75084 of 2022
(Withdrawal of Appeal)**

(On behalf of Appellant)

And

Service Tax Appeal No.00149 of 2011

(Arising out of Order-in-Original No.38/Commr/ST/Kol/2010-11 dated 07.02.2011 passed by Commissioner of Service Tax, Kolkata.)

Commissioner of Service Tax, Kolkata

(Kendriya Utpad Shulk Bhawan, 3rd Floor, 180, Santipally, Rajdanga Main Road, Kolkata-700107.)

...Appellant

VERSUS

**M/s. Associated Electrical Construction Company (1963)
Private Limited**

.....Respondent

(14, Bipin Behari Ganguly Street, Kolkata-700012.)

APPEARANCE

Shri K.Chowdhury, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75076/2022

FINAL ORDER NO. 75181/2022

DATE OF HEARING : 6 April 2022

DATE OF DECISION : 6 April 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of CBEC Instruction under F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri K.Chowdhury, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has

been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the Appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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